

(2013) 01 P&H CK 0105

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-81 of 2013

Inderpreet Kaur and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 04-01-2013

Acts Referred:

Citation : (2013) 01 P&H CK 0105

Hon'ble Judges : Vijender Singh Malik, J

Bench : Single Bench

Advocate : Suresh Kumar Arya, for the Appellant;

Judgement

Vijender Singh Malik, J.—Inderpreet Kaur and Baljinder Singh, the petitioners before me, claim themselves to be major and claiming that they have married against the wishes of respondents No. 3 to 9, seek protection to their life and liberty. They apprehend danger to them from the side of respondents no. 3 to 9. They have placed on record marriage certificate and photographs Annexures P-3 and P-4 respectively evidencing their marriage. The petitioners have submitted representation dated 03.1.2013, Annexure P-5 to Senior Superintendent of Police, Gurdaspur. Without entering upon an exercise to evaluate the evidentiary value of the documents placed on the file, I dispose of the petition with the direction to Senior Superintendent of Police, Gurdaspur, to decide the representation of the petitioners, Annexure P-5 within a period of one month and grant them protection, if any threat to their life and liberty is perceived. It is made clear that this order shall not be taken to protect the petitioners from legal action for violation of law if any committed by them.